

(d) if so, the contents of the said application and the action taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) Shri Siddarth Bandodkar, brother of the Chief Minister, Goa, Daman & Diu was injured by a pistol shot on the 18th December, 1975. After treatment at the Goa Medical College Hospital and, thereafter, at the Jaslok Hospital, Bombay, he returned to Goa in August, 1976. On the 21st October, 1976, he was admitted to the Jaslok Hospital for treatment of a complication. He underwent an operation but his condition started deteriorating and he died on the 7th November, 1976, that is, after eleven months of the first injury.

(b) According to the report of the Lt. Governor, Goa, Daman & Diu, the pistol from which Shri Bandodkar received an injury was an unlicensed one and it did not bear any finger prints.

(c) and (d). Smt. Anuradha Bandodkar, widow of the deceased, in her letter dated the 29th May, 1977, has requested for a thorough investigation into the death of her husband. She has also alleged that wrong treatment was given to her husband on the second occasion in the Jaslok Hospital. The matter is receiving attention.

Representation from Defence Civilian Pensioners Association

3289. SHRI PUNDALIK HARI DANVE: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have received a written representation dated 11th December, 1976 from Defence Civilian Pensioners' Association, Pune in regard to their various demands; and

(b) if so, action taken or proposed to be taken?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). The representation dated 11th December, 1976 from Defence Civilian Pensioners' Association, Pune, was addressed to the then Prime Minister. A copy of the representation was, however, received in Defence Ministry, and examined in consultation with the Finance Ministry. It was not found possible to accept the demands which are of a general nature and affect all Central Government pensioners and not merely the Defence civilian pensioners.

Cantonment Area in Srinagar

3290. SHRI MOHD. SHAFI QURESHI: Will the Minister of DEFENCE be pleased to state:

(a) whether Cantonment area in Srinagar is in a very bad shape so far as roads, sewerage, sanitation and lighting is concerned;

(b) what is the annual allotment of funds to Cantonment Board in Badamebagh (Srinagar); and

(c) whether in view of the development in the Cantonment area more funds will be allocated this year?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) In certain areas, the position is not quite satisfactory.

(b) Funds are not allotted to all Cantonment Boards. Grants-in-aid are, however, given by Central Government to deficit Boards subject to availability of funds and based on the needs of particular Cantonments. In the last two years, the Badami-bagh Cantonment Board received total grants as indicated below:—

1975-76	Rs. 2,34,839.00 .
1976-77	Rs. 2,99,080.00

(c) An ad-interim grant-in-aid of Rs. 2,84,800 has been sanctioned for the current year. Further allotment of funds will be considered having